

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 06 of 2020

IN THE MATTER OF:

Jaipur Investment Ltd.

...Appellant

Versus

Registrar of Companies & Ors.

...Respondents

Present:

For Appellant : Mr. Rajendra Jain, Advocate

O R D E R

09.01.2020 The Appellant has challenged the order dated 5th December, 2019 whereby certain directions have been given to produce records, original share certificates etc., as recorded under:

“Heard the submissions made by counsels for both the parties. The matter is part-heard. On the next date of hearing, the counsel for the petitioner is directed to produce, for perusal of the Tribunal, originals of the share certificates whose copies have been filed with the appeal/application/petition. The counsel for the petitioner is also directed to produce, for perusal, originals of share certificates of persons/entities of the petitioner group, connected in any manner with the petitioner. Post the matter to 10.01.2020.”

Learned counsel for the Appellant submits that Appellant/petitioner has already complied with the directions and produced the share certificates etc. In fact the directions should have been given to the Respondent.

However, we are not inclined to make any such observations as it is open to the Appellant/Petitioner to bring the aforesaid fact to the notice of the Tribunal. On such application, if the Tribunal found that the Appellant has already produced the share certificate etc. as has been directed and the order is meant for Respondent, it will be open to the Tribunal to pass appropriate order after recalling the impugned order. However, we make it clear that we are not making any specific observation in respect of the claim made by the petitioner nor issued any direction to the Tribunal.

The appeal stands disposed of. No orders as to costs.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

/ns/gc/